

**THE HIGH COURT OF MEGHALAYA
SHILLONG**

STANDING ORDER NO. 13 OF 2014
DATED NOVEMBER 4, 2014

In supersession of Standing Order No. 7 of 2014 dated February 17, 2014, henceforth Habeas Corpus petitions filed in the Registry shall be heard by a Division Bench of the Hon'ble Court.

Sd/-
CHIEF JUSTICE [ACTING]

Memo No. HCM/III/16/2014/2170

Dated November 4th, 2014.

Copy for information to:-

1. The Joint Registrar – cum – Secretary to Hon'ble Mr. Justice Uma Nath Singh, Chief Justice [Acting], High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice T.NK.Singh, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice S.R.Sen, High Court of Meghalaya, Shillong.
4. The Registrar, High Court of Meghalaya, Shillong.
5. The Advocate General High Court of Meghalaya, Shillong.
6. The Additional Advocate General High Court of Meghalaya, Shillong.
7. Mr./Ms/Mrs _____ Senior Advocate, High Court of Meghalaya, Shillong.
8. The Deputy Registrar Judicial, High Court of Meghalaya, Shillong.
9. The Assistant Registrar Judicial, High Court of Meghalaya, Shillong to circulate the same to all the Court Masters and staff attached in the Judicial Section.
10. The System Analyst, High Court of Meghalaya, Shillong to upload the same in the Official Website.
11. The Central Government Counsel, High Court of Meghalaya, Shillong.
12. The President/Secretary Shillong High Court Bar Association, Shillong.
13. The High Court Notice Board.
14. Office File.


REGISTRAR GENERAL